

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 12th January, 2018.

HC.VII-118/2016/155/A. The Gauhati High Court has been pleased to designate the Court of District and Sessions Judge, Baksa, Mushalpur as Fast Track Court for expeditious disposal of cases under the Wildlife (Protection) Act, 1972 and other cases of Forest Offences under other Acts, which are triable by the Court of Sessions.

The above notification shall come into force immediately.

By Order,
Sd/- Robin Phukan
REGISTRAR GENERAL

Memo No. HC.VII-118/2016/156-162/A
Copy to:-

dated 12.01.2018

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Chief Conservator of Forest, Rehabari, Guwahati-8, for information and necessary action, with a request to circulate the Notification amongst all the Forest officials of the State of Assam.
3. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The District and Sessions Judge, Baksa, Mushalpur/ Chirang, Kajalgaon.
5. The Deputy Director Printing & Stationery, Assam Government Press, Bamunimaidam, Guwahati for publishing the notification in the Assam Gazette.
6. The System Analyst, Gauhati High Court, Guwahati for uploading this notification in the High Court website.
7. The C.A. to the Registrar General/ Registrar (Vigilance)/ Registrar (Judl.)/ Registrar (Admn.)/ Registrar (Estt.), Gauhati High Court, Guwahati.


REGISTRAR GENERAL

12.01.18